

No. G/IA-4(i)(a)168/17/9708

Date :21.12.2017

From:-

Registrar General,
Rajasthan High Court,
Jodhpur.

To:-

All the District & Sessions Judges.

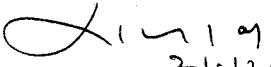
Sub:-

Regarding amendment in Rajasthan District Court
Ministerial Establishment Rules, 1986

Sir,

I am to enclose herewith a copy of Notification No. F.3(33)DOP/A-II/85Pt. dt. 20.12.17 regarding amendment in Rajasthan District Court Ministerial Establishment Rules, 1986 published in Rajasthan Gazette (Extraordinary) dt. 21.12.2017 Part 4(G)(I) page 169(1) to 169(3) for information and necessary action.

Yours Sincerely,


21.12.2017
(R.P. SONI)

Encl. : As above.

REGISTRAR (ADMN.)



सत्यमेव जयते

राजस्थान राज-पत्र
विशेषांक

RAJASTHAN GAZETTE
Extraordinary

साधिकार प्रकाशित

Published by Authority

अग्रहायण 30, गुरुवार, शाके 1939-दिसम्बर 21, 2017
Agrahayana 30, Thursday, Saka 1939-December 21, 2017

भाग 4 (ग)

उप-खण्ड (I)

राज्य सरकार तथा अन्य राज्य-प्राधिकारियों द्वारा जारी किये गये (सामान्य आदेशों, उप-विधियों आदि को सम्मिलित करते हुए) सामान्य कानूनी नियम।

कार्मिक (क-गुप-2) विभाग

अधिसूचना

जयपुर, दिसम्बर 20, 2017

जी.एस.आर.109 :-भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राजस्थान के राज्यपाल, राजस्थान उच्च न्यायालय के परामर्श से, राजस्थान जिला न्यायालय लिपिकवर्गीय स्थापन नियम, 1986 को और संशोधित करने के लिए, इसके द्वारा निम्नलिखित नियम बनाते हैं, अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ.- (1) इन नियमों का नाम राजस्थान जिला न्यायालय लिपिकवर्गीय स्थापन (संशोधन) नियम, 2017 है।

(2) ये तुरंत प्रभाव से प्रवृत्त होंगे।

2. नियम 5 का संशोधन.- राजस्थान जिला न्यायालय लिपिकवर्गीय स्थापन नियम, 1986, जिन्हें इसमें इसके पश्चात् उक्त नियमों के रूप में निर्दिष्ट किया गया है, के नियम 5 के उप-नियम (ii) में शीर्ष "(ख) सामान्य संवर्ग" के अधीन विद्यमान प्रविष्टि सं. 3 "कार्यालय सहायक" के पश्चात् और विद्यमान प्रविष्टि सं. 4 "रीडर" से पूर्व निम्नलिखित नयी प्रविष्टि सं. 3क जोड़ी जायेगी, अर्थात् :-

3क	शरिस्तेदार
	(क) अपर जिला एवं सेशन न्यायाधीश न्यायालयों के लिए शरिस्तेदार-I.
	(ख) वरिष्ठ सिविल न्यायाधीश और अपर वरिष्ठ सिविल न्यायाधीश न्यायालयों के लिए शरिस्तेदार-II.
	(ग) सिविल न्यायाधीश और अपर सिविल न्यायाधीश न्यायालयों के लिए शरिस्तेदार-III।

3. नियम 14 का संशोधन.—उक्त नियमों के विद्यमान नियम 14 में :-

(i) उप-नियम (ii) में विद्यमान अभिव्यक्ति "लिपिक ग्रेड-I और रीडर ग्रेड-III" के स्थान पर अभिव्यक्ति "शरिस्तेदार-III, रीडर ग्रेड-III और लिपिक ग्रेड-I" प्रतिस्थापित की जायेगी।

(ii) विद्यमान उप-नियम (iii) के स्थान पर निम्नलिखित प्रतिस्थापित किया जायेगा :-

"(iii) शरिस्तेदार-II/कार्यालय सहायक/रीडर ग्रेड-II के पद पर चयन शरिस्तेदार-III/रीडर-III/लिपिक ग्रेड-I में से वरिष्ठता एवं योग्यता के आधार पर किया जायेगा।

शरिस्तेदार-I/रीडर ग्रेड-I के पद पर चयन शरिस्तेदार-II/कार्यालय सहायक/रीडर-II में से वरिष्ठता एवं योग्यता के आधार पर किया जायेगा।"

[संख्या एफ. 3(33)डीओपी/ए- II/85 पार्ट]

राज्यपाल के आदेश और नाम से,

सुनील शर्मा,

संयुक्त शासन सचिव।

DEPARTMENT OF PERSONNEL

(A-Gr.-II)

NOTIFICATION

Jaipur, December 20, 2017

G.S.R.109 .-In exercise of the powers conferred by the proviso to the Article 309 of the Constitution of India, the Governor of Rajasthan in consultation with the High Court of Judicature for Rajasthan hereby makes the following rules further to amend the Rajasthan District Courts Ministerial Establishment Rules, 1986, namely :-

1. Short title and commencement.- (1) These rules may be called the Rajasthan District Courts Ministerial Establishment (Amendment) Rules, 2017

(2) They shall come into force with immediate effect.

2. Amendment of rule 5.- Under the heading "(B) General Cadre" after the existing entry no. 3 "Office Assistant" and before

the existing entry no. 4 "Reader" in sub-rule (ii) of rule 5 of the Rajasthan District Courts Ministerial Establishment Rules, 1986, hereinafter referred to as the said rules, the following new entry no. 3A shall be added, namely:-

3A	Sheristedar
	(a) Sheristedar-I for the courts of Additional District & Sessions Judges.
	(b) Sheristedar-II for the courts of Senior Civil Judges and Additional Senior Civil Judges.
	(c) Sheristedar-III for the courts of Civil Judges and Additional Civil Judges.

3. Amendment in rule 14 :- In existing rule 14 of the said rules :-

- (i) In sub rule (ii) for the existing expression "Clerk Grade-I & Reader Grade-III" the expression "Sheristedar-III, Reader Grade-III & Clerk Grade-I" shall be substituted.
- (ii) (ii) the existing sub rule (iii) shall be substituted by the following :-
 "(iii) Selection to the post of Sheristedar-II/ Office Assistant/ Reader Grade-II shall be made from amongst Sheristedar-III/ Reader-III/ Clerk Grade-I on the basis of seniority cum merit.

Selection to the post of Sheristedar-I/ Reader Grade-I shall be made from amongst Sheristedar-II/ Office Assistant/ Reader-II on the basis of seniority-cum-merit."

[No. F.3(33)DOP/A-II/85 Pt.]

By Order and in the name of the Governor,
 Sunil Sharma,
 Joint Secretary to the Government.

Government Central Press, Jaipur.